

Central Administrative Tribunal  
Jabalpur Bench at Gwalior  
O.A. 653/03  
Gwalior this the 28th day of October, 2003.

Hon'ble Mr. Shanker Raju, Member (Judl.)

N.C. Dwivedi -Applicant  
(By Advocate Sh. Madhukar Rao)

-Versus-

Union of India & Others -Respondents

ORDER (ORAL)

Applicant who has superannuated seeks counting of 15 years' service rendered in Defence. It is contended that by declining pro-rata pension applicant is deemed to have opted for pensionary benefits. A reference has been made to the decision of this Court in OA-304/2001 O.P. Trivedi v. Kendriya Vidyalaya Sangathan & Others decided on 29.04.2003, wherein similar claim has been allowed. Keeping in view the aforesaid, OA is disposed of with the direction to the respondents to treat the same as a representation of applicant and dispose of his claim for revision of pension by counting service in the light of the decision in O.P. Trivedi's case (supra) within a period of three months from the date of receipt of a copy of this order by a detailed and speaking order. Let a copy of this order be sent to the respondents along with copy of the OA.

*S. Raju*  
(Shanker Raju)  
Member (J)

(5)

छृष्टानन सं. ओ/ना..... जवलपुर, दि.

द ट्रिटिएटिव वॉर्किंग -

(1) सरिय, जवलपुर नगर निगम एवं एकायन, जवलपुर

(2) एकायन एवं एकायन कायमल M. Res. & the

(3) एकायन एवं एकायन कायमल Response

(4) एकायन एवं एकायन कायमल

(5) एकायन एवं एकायन कायमल

जवलपुर  
7-11-03

  
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